

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:7
ANSWERED ON:01.03.2005
SUBSIDY ON MARINE EXPORTS
Manoj Dr. K.S.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a provision to give subsidy to marine produce exporters through MPEDA;
- (b) if so, the details thereof;
- (c) the eligibility criteria fixed for obtaining subsidy;
- (d) whether there had been instances of extending subsidy in exception to the laid down provisions; and
- (e) if so, the reasons therefor and the details of exporters to whom such subsidy has been extended during last three years?

Answer

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH)

(a)& (b): There is a provision in the Marine Products Export Development Authority Act, 1972 to extend financial or other assistance to marine product exporters through MPEDA.

(c): The eligibility criteria for obtaining financial assistance is that the beneficiary viz., exporter / seafood processing plant / processing centre, should hold valid registration with the MPEDA, and fulfill the specific conditions relating to the particular scheme for which assistance is sought. In addition to these, registered exporters of live marine products and ornamental fishes are also eligible for specific export promotion schemes.

(d): No, Sir.

(e): Does not arise.